

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1190/2015

New Delhi this the 7th day of October, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Anurag Sandilya
F-104, Hari Nagar Extn.
Badarpur, New Delhi-110 044.

...Applicant

(None)

Versus

1. South Delhi Municipal Corporation
Through the Commissioner,
19th Floor, Dr. S. P. Mukherjee Civic Centre
J. L. Nehru Marg, Minto Road,
New Delhi-110 002.

2. Director of Local Bodies
Department of Urban Development
Government of NCT of Delhi
9th Level, Delhi Secretariat, Indraprastha Estate,
New Delhi-110 002. ...Respondents

(By Advocate : Ms. Neetu Mishra)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

As nobody is appearing on behalf of the applicant to argue this old Original Applicant (O.A), despite repeated clause, so we have no other option, but to dismiss it in default.

3. Therefore, the instant O.A is hereby dismissed in default, on account of non-prosecution.

(P. K. Basu)
Member (A)

/Jyoti/

(Justice M. S. Sullar)
Member (J)
07.10.2016